

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.211 – IA(Plan)/5(AHM)2024
ITEM No.212 – IA/523(AHM)2024 in IA(Plan)/5(AHM)2024
in
CP(IB)/268(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Fiat Accord Fabrics Private Limited
V/s
Asya Infosoft Limited

.....Applicant

.....Respondent

Order delivered on: 13/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant/RP : Mr. Ravi Pahwa, Adv. a.w Mr. Sumit Parikh, Adv.
Mr. Chaitanya Patel, Adv. in IA 523 of 2024
For RA : Mr. Jaimin Dave, Adv.
For the Respondent : Ms. Maithili Mehta, Adv.

ORDER

IA(Plan)/5(AHM)2024 & IA/523(AHM)2024 in IA(Plan)/5(AHM)2024

Ld. Counsel for the applicant Resolution Professional seeks adjournment. Applicant is directed to file reply in IA 523 of 2024.

List for further consideration on 11.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)